

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing : 31.10.2019

Petition No. 299/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 31.05.2017 executed between the Petitioner and Solar Energy Corporation of India Ltd., for seeing approval of Change in Law events due to enactment of the GST Laws along with Affidavit.

Petitioner : Sadipali Solar Private Limited

Respondents : Solar Energy Corporation of India Limited & Ors.

Petition No. 360/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 08.02.2017, with effective date of 22.12.2016, executed between the Petitioner and Solar Energy Corporation of India Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws along with Affidavit.

Petitioner : Jyoti Solar Solutions Private Limited

Respondents : Solar Energy Corporation of India Limited & Ors.

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sourav Roy, Advocate, JSSPL, SSPL
Shri Gaurav Majumdar, Advocate, JSSPL, SSPI
Shri Harsh Anand, Advocate, JSSPL, SSPL
Shri Amit Saha, SSPL
Shri Sandeep Saxena, SSPL
Shri Saurav Bagchi, SSPL
Ms. Ranjitha Ramachandran, Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petitions have been filed inter-alia for declaration that the imposition of the Central Goods and Services Tax, 2017, Integrated Goods and Services Tax, 2017 and Odisha Goods and Services Tax Act, 2017 are change in law events under Article 12 of the PPA. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioners, the Commission admitted the Petitions and directed to issue notice to the Respondents.

3. Learned counsel for the Respondent, SECI accepted the notice and submitted that the distribution company, GRIDCO should be made party to the petition.

3. The Commission directed the Petitioner to implead GRIDCO as party to the Petitions and to file revise memo of parties by 6.11.2019. The Commission directed the Petitioner to serve copy of the Petitions on the Respondents including GRIDCO immediately. The Respondents were directed to file their replies, by 15.11.2019, with an advance copy to the Petitioners, who may file their rejoinders, if any, by 29.11.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with.

4. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**